

**Proposal for Exemption from Excise
Duty on Diesel Oil to Mechanised
Boats in Maharashtra**

188. SHRI BHAUSAHEB THORAT :
Will the Minister of AGRICULTURE be
pleased to state :

(a) whether a proposal for giving exemp-
tion from levy of excise duty on diesel oil
required for mechanised boats has been
submitted by the fishermen of Maharashtra ;
and

(b) if so, the steps Central Government
have taken thereon ?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE
(SHRI YOGENDRA MAKWANA) :

(a) Yes, Sir.

(b) The scope of exemption presently
admissible to fishing trawlers including deep
sea fishing vessels is being maintained for
the time being at the same level.

Fall in output of Marine Fish

189. SHRI M. RAMGOPAL REDDY :
SHRI RAM VILAS PASWAN :
SHRI K. RAMAMURTHY :

Will the Minister of AGRICULTURE be
pleased to state :

(a) whether Government's attention has
been drawn to the news item appearing in
the Statesman dated 27 June, 1984 wherein
it has been stated that there has been con-
sidered fall in output of marine fish and if so,
the reasons thereof ;

(b) the fall in the output of marine fish
during 1983-84 as compared the preceding
two years ; and

(c) whether Government have formulated
any plan to promote marine fish and if so,
the details thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE
(SHRI YOGENDRA MAKWANA) :

(a) Yes, Sir. The news item, *inter-alla*,

reports that India's marine fish production
declined from 1.421 million tonnes in 1981-
82 to 1.415 million tonnes in 1982-83.

(b) Instead of fall in the marine fish
production, there has been a rise of 6% in
the marine fish landing in 1983 as compared
with that in 1982. Figures on annual
marine fish production in India in the last
three years available with the Ministry, as
computed from the data received from the
State Governments are as follow :

1981	..	14.45 lakh tonnes
1982	..	14.44 lakh tonnes
1983	..	15.32 lakh tonnes
(estimate)		

(c) Some of the important steps taken
to increase marine fish production are :—

(i) assistance by the States in diversify-
ing fishing activities and motoriza-
tion of indigenous craft through
loans/subsidy ;

(ii) augmentation of deep sea fishing
fleet through a judicious mixture of
indigenous, imported and chartered
fishing vessels ;

(iii) providing 33% subsidy on the cost
of indigenously constructed deep
sea fishing vessels ;

(iv) providing loans on soft term for
purchase of deep sea fishing vessels
through the Shipping Development
Fund Committee ;

(v) augmentation of Fisheries Surveys
and assistance for construction of
fishing harbours at major and
minor ports and of the landing and
berthing facilities at smaller fishing
centres ; and

(vi) regulation of fishing by foreign
vessels in the Exclusive Economic
Zone. For this purpose, 'The
Maritime Zones of India (Regula-
tion of Fishing by Foreign Vessels)
Act, 1981' has come into force with
effect from 2nd November, 1981.